श्री उपसभापतिः मिस्टर अली खान, आप सुनिए। आपने नोटिस दिया है और यह गंभीर विषय है, लेकिन ऑनरेबल चेयरमैन ने इसको एडमिट नहीं किया है। ...(व्यवधान)... Shri T.K. Rangarajan

SHRI T.K. RANGARAJAN: Sir, today ten lakh bank employees have gone on strike. It is a patriotic strike. I would like to draw the attention of this House that it is a patriotic strike. They are not going on strike for their own demand. They are going on strike for the people who put money in the banks. The Government wanted to ... (Interruptions)... backlog in one bank. So, they are outsourcing everything.

MR. DEPUTY CHAIRMAN: That is all. Please take your seat. I understood your point. ...(*Interruptions*)...

SHRI T. K. RANGARAJAN: The students are ... (Interruptions)... They are committing suicide. I would request the Government to reconsider as all the banks, ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Sukhendu Sekhar Roy, what is your point?

SHRI SUKHENDU SEKHAR ROY (West Bengal): The issue raised by Shri D. Raja and Shri T. K. Rangarajan is a very sensitive issue because there is a bank strike all over the country. The Government should respond to this.

SHRI T. K. RANGARAJAN: Sir, it is a patriotic strike.

MR. DEPUTY CHAIRMAN: That's okay. Whatever you said is recorded. I also accept that this is an important subject, but it is not permitted. Under Rule 267, it is not permitted, but if you want a discussion give another notice under some other rule. There is no problem. Now, Shrimati Nirmala Sitharaman, do you want to say something? What do you want to say?

RE. CLEARING THE POSITION ON A MATTER RAISED BY AN HON'BLE MEMBER AND OTHER ISSUES

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Thank you, Sir, for giving me this opportunity. I was laying the Paper on 27th July, 2016, Wednesday, the day-before-yesterday, hon. Member," Shri Sukhendu Sekhar Roy objected to me from laying the paper.

10 Re. Clearing the ... [RAJYA SABHA]Member and other issues

MR. DEPUTY CHAIRMAN: I permitted you.

SHRIMATI NIRMALA SITHARAMAN: I am grateful to you for having permitted me.

MR. DEPUTY CHAIRMAN: Now, what is the issue?

SHRIMATI NIRMALA SITHARAMAN: The issue is, the objection that was raised on a matter by the hon. Member was completely different from what I was trying to lay as a paper here. I just want to draw your attention that I have all the papers before me. I just want to tell you that on that day, the paper that I was laying related to a newsprint control order in which we state every time. ...(Interruptions)...

श्री अली अनवर अंसारी (बिहार)ः यह मामला सेटल हो गया है। ...**(व्यवधान)**... उस पर क्यों वक्त जाया कर रहे हैं? ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, listen to her. ...(*Interruptions*)... No, no; sit down. She is a Minister. ...(*Interruptions*)... Why are you objecting to this? As a Minister she can intervene always. You please sit down.

SHRIMATI NIRMALA SITHARAMAN: This is a matter of importance because it is a matter of credibility of my Ministry. We had come here to lay a paper, to draw the attention of the Members on an addition that has been made to the newsprint control order which is a normal routine thing where every time when a new company comes to produce, we will state it and that is what I have done. I shall leave these papers, but the matter on which the hon. Member objected to me saying that the matter is in the court, stay order is being issued, was on a completely different issue which is a DGFT order which was issued on 3rd ...(Interruptions)... and in which. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no; ... (Interruptions) ...

SHRIMATI NIRMALA SITHARAMAN: Sorry, Sir, for indulging on your time. In which you also, on that day, pointed out that the hon. Member is, probably, advocating the cause of that particular thing, which he is entitled to. Out of these two, one relates to the import of newsprint about which the matter may be in the court. But the paper that I was laying here relates to the information that I had to give to the House about the new companies which come to produce newsprint. That was the declaration that I had to make in this House, as per the law. It was completely a different matter. ...(Interruptions)... Let me take one fraction of a minute. The Member, being so self-assured, without even looking at what I was actually placing, went to the extent of saying, I am quoting from the transcript of the House ...(Interruptions)...

Re. Clearing the ...

MR. DEPUTY CHAIRMAN: There is no need to quote. ... (Interruptions)

SHRIMATI NIRMALA SITHARAMAN: I quote, A Privilege Motion can be moved against me for making a false statement. Is it a false statement? The hon. Member was talking about a completely different matter, ...(*Interruptions*)... I wanted to put the record straight. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: It is clear. ...(Interruptions)... Your point is that the paper you wanted to lay was something else and the paper which the hon. Member was referring to was completely different. ...(Interruptions)... That is over. ...(Interruptions)... No; No. I am not allowing you. ...(Interruptions)... You are not the concerned person on this issue. ...(Interruptions)... The hon. Minister is only correcting the position. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, on 27th of July, the hon. Minister of Commerce and Industry laid certain papers relating to a notification regarding the import of newsprint. There was another identical matter regarding the import of newsprint where a court case is pending before the Kolkata High Court; and, a stay order has been passed. This notification may be different. ...*(Interruptions)*... If it has caused any inconvenience to the Ministry or the hon. Minister, I tender my unconditional apologies. And, whatever I had stated that should be expunged from the record.

MR. DEPUTY CHAIRMAN: Okay, thank you. That is a positive attitude. ... (*Interruptions*)... This is a very good approach. ... (*Interruptions*)...

SHRI T.K.S. ELANGOVAN (Tamil Nadu): Sir, ...

MR. DEPUTY CHAIRMAN: Now, let me take up the Zero Hour. ...(Interruptions)... What do you want to say? ...(Interruptions)...

SHRI T.K.S. ELANGOVAN: Sir, I would like to highlight here the plight of the OBC candidates. ...(*Interruptions*)... They have passed the UPSC Examination. ...(*Interruptions*)... But they are not being appointed. ...(*Interruptions*)... I have given notice under Rule 176.

MR. DEPUTY CHAIRMAN: You have given notice under Rule 176. Hon. Chairman will examine it. Please sit down.

Rahman Khanji, what do you want to say?

12 Matters raised [RAJYA SABHA]

with permission

SHRI K. RAHMAN KHAN (Karnataka): Sir, the entire North Karnataka is burning because of the scarcity of drinking water and water for irrigation. The matter is before the River Water Tribunal. But, today, the North Karnataka is suffering from the acute shortage of drinking water. We have appealed before the hon. High Court. The matter is still pending there. But this is a very important matter. We request the hon. Prime Minister to intervene and call the Chief Ministers of both the States to negotiate and solve the problem of scarcity of drinking water problem in the North Karnataka. The entire North Karnataka is on strike, on *hartaal*. I request the hon. Prime Minister to kindly intervene in the matter. We agree that the matter is before the court, but there are precedents where the Prime Minister had intervened, in the similar matters of scarcity of drinking water, between the two States and had solved the problem. I appeal the hon. Prime Minister to look into this matter. ... (Interruptions)...

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, this is a serious issue. I will definitely convey the matter.

MR. DEPUTY CHAIRMAN: Okay. Please convey it.

Now, I shall take up the Zero Hour submissions. Shri K.K. Ragesh.

MATTERS RAISED WITH PERMISSION

Need to withdraw the decision of SBI to handover the default education loans to Reliance Asstet Reconstruction Company

SHRI K.K. RAGESH (Kerala): Mr. Deputy Chairman, Sir, I stand to bring to the notice of the House a very important issue. The State Bank of India has, recently, handed over defaulted educational loans to an Asset Reconstruction Company. The SBI had given a loan of Rs. 847 crores to the Reliance Company. And, the Reliance Company had to pay back only 45 per cent of the total loan amount, and that too over a period of fifteen years. Why is the SBI taking such kind of a decision? If students are given the same concession as has been offered to the Reliance Company, voluntarily, students themselves may be paying back the loan amount. The students themselves may be paying back the loan amount to be paid is 45 per cent of the total amount. If 15 years period is given to the students, they may be voluntarily paying it back. Why is such a concession